

**High Court of Madras - Principal Seat at Madras**

**Sitting Arrangements (Revised) – From 01.06.2023 to 30.06.2023**

<b>Sl.No</b>	<b>Hon'ble Judges</b>	<b>Subject</b>
1.	The Hon'ble The Chief Justice and P.D.Audikesavalu, J	Writ Petitions – Public Interest Litigations (PILs); Writ Petitions or PILs challenging the vires of the Act, Rules or Regulations (except Writ Petitions and PIL relating to GST Act, Rules or Regulations including those cases challenging the vires of the GST Act, Rules or Regulations); Writ Petitions relating to Encroachments – from the year 2021; Writ Petitions/Writ Appeals filed by or against the High Court; Writ Petitions relating to Elections or against Election Commission (including those cases filed before the Madurai Bench) except cases invoking the provisions of Criminal Procedure Code and other Criminal Laws; Writ Appeals against final orders which are not specifically assigned to any other Division Bench (other than Tax matters) – from the year 2021; Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) - from the year 2021; SARFAESI, IBC and other Bank related cases in connection with SARFAESI – from the year 2021; All Commercial Appellate Division Appeals arising from Commercial Division of High Court to be heard by Division Bench (including matters involving more than Rs.500 cr.); Commercial Appellate Division Appeals from Commercial Courts to be heard by Division Bench; Cases relating to National Company Law Tribunal; All Appeals arising from Intellectual Property Rights matters to be heard by a Division Bench.
1A.	P.D.Audikesavalu, J (when DB not sitting)	Old Criminal Appeals from the provisional list
2.	S.Vaidyanathan, J and K.Rajasekar, J	Writ Appeals relating to Labour against Final Orders passed by Single Bench; Special Tribunal Appeals; First Appeals and Second Appeals to be heard by Division Bench – from the year 2017.
2A.	S.Vaidyanathan, J (when DB not sitting)	Old Writ Petitions relating to Service from the provisional list
2B.	K.Rajasekar, J (when DB not sitting)	Old Civil Miscellaneous Appeals from the provisional list

3.	R.Mahadevan, J and Mohammed Shaffiq, J	Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act); Tax cases arising from Indirect Tax Laws (including Customs, Central Excise, GST, Sales Tax etc.); Writ Petitions and PIL relating to GST Act, Rules or Regulations including those cases challenging the vires of the GST Act, Rules or Regulations; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench – from the year 2020; Original Side Appeals – from the year 2018; Writ Petitions and Writ Appeals relating to Judicial Service and service of court-employees including High Court employees; Writ Appeals relating to Service against Final Orders passed by Single Bench – from the year 2021; Writ Petitions relating to Encroachments – up to the year 2020; SARFAESI, IBC and other Bank related cases in connection with SARFAESI – up to the year 2020.
3A.	R.Mahadevan, J (when DB not sitting)	Old Writ Petitions relating to Service from the provisional list
3B.	Mohammed Shaffiq, J (when DB not sitting)	Old Writ Petitions relating to Service from the provisional list
4.	D.Krishnakumar, J and P.Dhanabal, J	Writ Appeals against final orders which are not specifically assigned to any other Division Bench (other than Tax matters) – up to the year 2020; Writ Petitions to be heard by Division Bench which are not specifically assigned to any other Division Bench – from the year 2014; Writ Appeals against Interlocutory/Interim Orders passed by Single Bench (other than Tax Matters) - up to the year 2020; Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal.
4A.	D.Krishnakumar, J (when DB not sitting)	Old Civil Revision Petitions from the provisional list
4B.	P.Dhanabal, J (when DB not sitting)	Old Second Appeals from the provisional list
5.	S.S.Sundar, J and C.Kumarappan, J	First Appeals and Second Appeals to be heard by Division Bench – up to the year 2016; Original Side Appeals – up to the year 2017; Writ Petitions to be heard by Division Bench which are not specifically assigned to any other Division Bench – up to the year 2013; All other Appellate Side Cases to be heard by Division Bench which are not specifically assigned to any other Division Bench – up to the year 2019; Civil Miscellaneous Appeals arising from M.A.C.T. – up to the year 2018.

5A.	S.S.Sundar, J (when DB not sitting)	Old Writ Petitions relating to Labour from the provisional list
5B.	C.Kumarappan, J (when DB not sitting)	Old Civil Miscellaneous Appeals from the provisional list
6.	M.Sundar, J and R.Sakthivel, J	Habeas Corpus Petitions; All Criminal Appeals and other Criminal Cases to be heard by Division Bench (including crime against women and children); Criminal Contempt and Appeals relating to orders in Contempt Proceedings; All Division Bench matters, including Criminal Appeals and Writ Petitions, relating to criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench).
6A.	M.Sundar, J (when DB not sitting)	Old Writ Petitions relating to Service from the provisional list
6B.	R.Sakthivel, J (when DB not sitting)	Old Criminal Appeals from the provisional list
7.	J.Nisha Banu, J and D.Bharatha Chakravarthy, J	Writ Appeals relating to Service against Final Orders passed by Single Bench – up to the year 2020; Civil Miscellaneous Appeals arising from Family Courts; Civil Miscellaneous Appeals arising from M.A.C.T. – from the year 2019.
7A.	J.Nisha Banu, J (when DB not sitting)	Old Writ Petitions relating to General Miscellaneous from the provisional list
7B.	D.Bharatha Chakravarthy, J (when DB not sitting)	Old First Appeals from the provisional list
8.	M.S.Ramesh, J	Writ Petitions relating to Service – from the year 2022.
9.	S.M.Subramaniam, J	Writ Petitions relating to General Miscellaneous (other than Intellectual Property Rights cases to be heard by Intellectual Property Division), Freedom Fighters Pension Scheme, Cinema, Electricity, RTI, Education, Mines and Minerals and Agriculture Produce Market (APM) – up to the year 2017; Writ Petitions relating to Land Reforms, Land Tenancy, Urban Land Ceiling, Land Ceiling and Land Acquisition and other Land Laws, including cases relating to Patta and other issues relating to Land Revenue and Registration.
10.	Dr.Anita Sumanth, J	Writ Petitions relating to Tax matters (including Income Tax, Sales Tax, Motor Vehicles Tax), Customs and Central Excise, Prohibition and State Excise; Writ Petitions relating to Co-operative Societies.
11.	Dr.G.Jayachandran, J	C.B.I. and Prevention of Corruption Act Cases (except Bail and Anticipatory Bail Applications) – up to the year 2021; Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – of the year 2020.

12.	RMT.Teekaa Raman, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – up to the year 2019.
13.	N.Seshasayee, J	Civil Revision Petitions (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) and Transfer Civil Miscellaneous Petitions – of the years 2018 and 2019; Second Appeals – from the year 2019.
14.	V.Bhavani Subbaroyan, J	Writ Petitions relating to Labour - from the year 2016.
15.	A.D.Jagadish Chandira, J	Criminal Original Petitions – Anticipatory Bail and Bail; Petitions for cancellation, Relaxation or Modification of Bail and Anticipatory Bail; All other Petitions concerning Bail and Anticipatory Bail; C.B.I. and Prevention of Corruption Act Cases – from the year 2022; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – up to the year 2018.
16.	M.Dhandapani, J	Writ Petitions relating to General Miscellaneous (other than Intellectual Property Rights cases to be heard by Intellectual Property Division), Freedom Fighters Pension Scheme, Cinema, Electricity, RTI, Education, Mines and Minerals and Agriculture Produce Market (APM) – from the year 2018.
17.	R.Hemalatha, J	Second Appeals – up to the year 2018.
18.	M.Nirmal Kumar, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – of the year 2021; Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – of the year 2022.
19.	N.Anand Venkatesh, J	Writ Petitions relating to Industries, Panchayats, Forest and Motor Vehicle; Writ Petitions relating to H.R. & C.E and Wakf; Writ Petitions relating to Municipalities and Local Bodies.
20.	Krishnan Ramasamy, J	All Petitions / Applications invoking Arbitration and Conciliation Act, 1996 / Arbitration Act, 1940 relating to Commercial Division; Insolvency Petitions; Company Petitions and Company Appeals.
21.	Senthilkumar Ramamoorthy, J	(i) All cases to be heard by a Single Bench which have been transferred to High Court from erstwhile Intellectual Property Appellate Board; (ii) All cases filed in High Court to be heard by a Single Bench which would have otherwise been filed in erstwhile Intellectual Property Appellate Board, if it had not been abolished;

		<p>(iii) Cases relating to Commercial Division i.e., Civil Suits and Applications (Commercial) to be heard along with the cases under category (i) or (ii);</p> <p>(iv) All other Appeals / Civil Revision Petitions / Writ Petitions to be heard by a Single Bench pertaining to Intellectual Property Rights matters.</p>
22.	Battu Devanand, J	Writ Petitions relating to Service – of the years 2020 and 2021.
23.	G.Chandrasekharan, J	Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – from the year 2023; All Single Bench matters including Criminal Appeals and Writ Petitions relating to Criminal cases involving the sitting or former M.Ps and M.L.As (including those cases filed before the Madurai Bench).
24.	A.A.Nakkiran, J	Civil Miscellaneous Appeals (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) – up to the year 2019; Civil Miscellaneous Second Appeals – up to the year 2019.
25.	V.Sivagnanam, J	Criminal Appeals (including appeals relating to crime against women and children) and Criminal Revisions – from the year 2022.
26.	Sathikumar Sukumara Kurup, J	Civil Revision Petitions (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) and Transfer Civil Miscellaneous Petitions – of the years 2020 and 2021.
27.	R.N.Manjula, J	Testamentary Original Suits and Original Matrimonial Suits; Civil Suits including undefended suits and framing of issues and connected Interlocutory Applications (except Commercial Division Cases) – up to the year 2017.
28.	T.V.Thamilselvi, J	First Appeals – from the year 2017.
29.	J.Sathya Narayana Prasad, J	Writ Petitions relating to Labour and Service – up to the year 2012.
30.	Dr.D.Nagarjun, J	Civil Revision Petitions (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) and Transfer Civil Miscellaneous Petitions – from the year 2022.
31.	N.Mala, J	Civil Miscellaneous Appeals (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) – from the year 2022; Civil Miscellaneous Second Appeals – from the year 2020.
32.	S.Sounthar, J	Cases relating to Commercial Division i.e., Civil Suits and Applications (Commercial), except the cases to be heard along with Intellectual Property Rights matters by Intellectual Property Division; Cases relating to Commercial Division having value above Rs.500 Cr.

33.	Sunder Mohan, J	Criminal Original Petitions (under Sections 407 and 482 Cr.P.C.), Writ Petitions (Cr.P.C.) – from the year 2019 to 2021.
34.	K.Kumaresh Babu, J	Civil Suits including undefended suits and framing of issues and connected Interlocutory Applications (except Commercial Division Cases) – from the year 2018; Admiralty cases; All Petitions/Applications invoking Arbitration and Conciliation Act,1996 / Arbitration Act, 1940 except Commercial Division Cases; Original Petitions (other than Arbitration Matters).
35.	P.B.Balaji, J	Writ Petitions relating to Service – from the year 2016 to 2019.
36.	R.Kalaimathi, J	Civil Miscellaneous Appeals (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) – of the years 2020 and 2021.
37.	K.Govindarajan Thilakavadi, J	First Appeals – up to the year 2016; Civil Revision Petitions (other than Intellectual Property Rights cases to be heard by Intellectual Property Division) and Transfer Civil Miscellaneous Petitions – up to the year 2017.
38.	V.Lakshminarayanan, J	Writ Petitions relating to Labour and Service – from the year 2013 to 2015.

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench.

Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice R.Mahadevan and the Junior Judge of the former Division Bench.

- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor.

If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with.

If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/ Senior Judge of the former Division Bench.

If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr.Justice S.Vaidyanathan and the Junior Judge of the former Division Bench.

- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.

- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and *de novo* hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter.

- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.

- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further Hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

Dated: 30.05.2023

Registrar (Judicial),  
High Court, Madras